

हेतु अपेक्षित है, के अलावा केन्द्र सरकार की भूमि पर अपनी लगत से मूलभूत सुविधाएं मुहैया कर सकती है। राज्य सरकार द्वारा कोई निर्माण कार्य करने से पूर्व सम्बन्धित केन्द्रीय विभाग से अनापत्ति प्रमाण-पत्र प्राप्त करना अपेक्षित है। अतः यह राज्य सरकार का काम है कि अनापत्ति प्रमाण-पत्र जारी करने के लिए सम्बन्धित केन्द्रीय विभाग के साथ मामले को आगे बढ़ाये और इस सम्बन्ध में प्रत्येक विभाग को मामले दर मामले के आधार पर निर्णय लेना होता है।

3976. [Transferred to 22nd December, 1992]

**Supply of drinking water to Dr. Ambedkar Camp, Nehru Place, Delhi**

3977. SHRI PRAKASH YASHWANT AMBEDKAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Dr. Ambedkar Camp, Nehru Place Basti, New Delhi is supplied drinking water by the Municipal Corporation of Delhi;

(b) if not, whether Government propose to supply drinking water to the said Basti?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b) The Delhi Water Supply & Sewage Disposal Undertaking has reported that water supply is available through Deep Bore Hand Pumps in this area.

**Unauthorised construction by owners of residents in Delhi**

3978. SHRIMATI KAILASHPATI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that ninety percent owners of residence in New Delhi have added unauthorised structures to their premises beyond the permissible limits and the same are being used for commercial purposes;

(b) whether Government would fix up

responsibilities on the concerned MCD officials; and

(c) whether Government would pull down the unauthorised structures; if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) No, Sir.

(b) Action is taken against the MCD officials responsible for checking unauthorised construction in cases where they are found guilty of negligence of duty. NDMC has initiated action in all cases and so no responsibility is required to be fixed.

(c) New Delhi Municipal Committee has reported that action in all the cases of unauthorised constructions detected by it are under process in accordance with law for taking demolition action. Cases of unauthorised constructions under the jurisdiction of Municipal Corporation of Delhi are also actionable under the DMC Act.

**Illegal transfer of Agricultural land**

3979. SHRIMATI KAILASHPATI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of agricultural land in Delhi which have been transferred illegally and covered by unauthorised structures etc. by the purchasers etc. in contravention of the relevant laws during the last three years;

(b) whether Government would remove all the illegal and unauthorised constructions from the above said land within a specified time and take action against the illegal sales in accordance with the provisions of laws;

(c) whether Government would issue a public notice under Delhi Development Act, 1957 prohibiting the illegal constructions and illegal sale etc. if not what are the reasons therefor; and

(d) whether Government would refuse